GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA

UNSTARRED QUESTION No. 110

ANSWERED ON THURSDAY, THE 20TH JULY, 2023.

Enactment of Uniform Civil Code

110. Shri Ram Nath Thakur:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is moving towards enacting a Uniform Civil Code (UCC);
- (b) if so, the modalities thereof; and
- (c) whether the Government proposes to change the language of functioning of the courts from English to Hindi so that the common people can understand in their own language?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTRY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) to (b): That the 21st Law Commission undertook examination of various issues relating to uniform civil code and uploaded a consultation paper titled "Reform of Family Law" on 31.08.2018 on its website for wider discussions. However, since more than three years have lapsed from the

date of issuance of the said Consultation Paper, the 22nd Law Commission considered it expedient to deliberate afresh over the subject. Accordingly, the 22nd Law Commission vide notice dated 14.06.2023 decided to solicit views and ideas of the stakeholders on the Uniform Civil Code. Therefore the question of modalities does not accrue at this stage.

(c) No Sir.
